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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 2nd April, 2025***

+ **CM(M) 603/2025 & CM APPL. 19021/2025**

MRS SHASHI SHARMA & ORS.

.....Petitioner

Through: Ms. Charu Dalal with Mr. Amit
Baisoya, Ms. Simran Johar,
Advocates.

versus

MR GAURAV SHARMA & ORS.

.....Respondent

Through: None.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. The petitioners filed a suit for partition.
2. Earlier, the same was filed before this Court on its original side but with the change in pecuniary jurisdiction, the suit was transferred to District Courts.
3. The limited request in the present petition is to the effect that the learned Trial Court may be requested to dispose of the same in a time-bound manner.
4. When asked, it was informed by learned Counsel for petitioner that the case is at the stage of plaintiff's evidence.
5. No copy of any order passed by learned Trial Court, in the above said suit after it was transferred to District Courts, has been attached with the



present petition and, therefore, it is not possible to decipher as to what is the reason of the delay.

6. Be that as it may, fact remains that Constitutional Courts should not issue time-bound directions for disposal of any such suit, unless there exists exceptional reasons.

7. No such exceptional reason has been assigned, except that plaintiff is aged person.

8. Be that as it may, this Court does not find any compelling reason to issue any direction. Nonetheless, it is expected that no unnecessary adjournment be given by the learned Trial Court, to ensure expeditious disposal.

9. Petition, along with the pending application, stands disposed of in the aforesaid terms.

10. A copy of this order be transmitted to learned Trial Court.

(MANOJ JAIN)
JUDGE

APRIL 2, 2025/sw/shs